

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 170/2016 in
OA 2281/2014

New Delhi, this the 20th day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Mrs. Najma Raza, TGT (LT)
Aged 43 years
W/o Shri Mohd. Rafat Khan
R/o A-64, 2nd Floor
Ashoka Enclave-2, Sector-37
Faridabad-121003

...Review Applicant

Versus

1. Directorate of Education, NCT of Delhi
Through Deputy Director of Education (ND)
Plot No.5, Jhandewalan, New Delhi
2. Dr. Rajendra Prasad (Govt.) S. Vidyalaya
President Estate, Through its Principal
New Delhi-110004
3. Govt. Girls Senior Secondary School (GGSSS)
Through its Vice Principal - HOS
Pataudi House, Daryaganj
New Delhi-110002
4. Govt. of NCT Delhi
Through its Chief Secretary
Delhi Secretariat, I.T.O.
New Delhi

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the
order dated 20.11.2015 passed by us in OA 2281/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member (A)

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